

ITEM NO.27

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CONTEMPT PETITION (C) No. 714/2018 in W.P.(C) No. 245/2014

COMMON CAUSE A REGISTERED SOCIETY

Petitioner(s)

VERSUS

AJAY MITTAL

Respondent(s)

(FOR ADMISSION )

Date : 02-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI  
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Shanti Bhushan, Sr. Adv.  
Mr. Prashant Bhushan, AOR  
Mr. Rohit Kumar Singh, Adv.  
Ms. Cheryl D'Souza, Adv.

For Respondent(s) Mr. K.K. Venugopal, Attorney General  
Mr. V. Shyamohan, Adv.  
Mr. Ritesh Kumar, Adv.  
Mr. Rohit Bhatt, Adv.  
Mr. Ankur Talwar, Adv.  
Mr. B.V. Balaramdas, Adv.  
Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We have heard Shri Shanti Bhushan, learned senior counsel for the petitioner and Shri K.K. Venugopal, learned Attorney General.

We have also perused the set of written instructions received by the learned Attorney General, which have been placed before us. The same is taken on record

Before passing any order we would like the competent authority of the Union of India to place before us the precise details of the further steps required to be taken in the matter of appointment of Lokpal indicating the time-frame within which each of the stages of the appointment process is expected to be completed. Such affidavit will be filed within ten days from today.

List the matter again on 17<sup>th</sup> July, 2018.

(NEETU KHAJURIA)  
COURT MASTER

(ASHA SONI)  
BRANCH OFFICER